

(17)

Mr. T. Bhandari
Applicant Mr. Adv. by Mr. G.K. Masand
Counsel for writ of Habeas Corpus
The matter adjourned to 4/11/92
for final hearing

Date

By Registrar

Dated: 4-11-92

Mr. G. K. Masand, Counsel
for the applicants. Mr. A. I. Bhattachar
for Mr. M. I. Sethna, Counsel
for the respondents.

Keep the case for
hearing on 6-11-92 as part-
heard.

N. Law and
(Usha Savaria)
- M(A)

Sen
(S. K. Dhaon)
Vc

~~Revised~~
Dated 6-11-92

Mr. G. K. Masand, Counsel for
the applicants. Mr. A. I. Bhattachar
for Mr. M. I. Sethna, Counsel
for the respondents.

Arguments concluded on
6-11-92. Judgment reserved.

N. Law and
(USHA SARAHIA)
M(A)

Sen
(S. K. DHAON)
V/c

2/3/93

Mr. G. K. Masand Adv for the applicant.
Mr. A. I. Bhattachar Adv for the respondents.
Judgment signed & pronounced in the
open court on 2/3/93

By
EC